

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 39/TT/2016

Subject : Truing up of transmission tariff for 2009-14 tariff period and determination of tariff of 2014-19 Tariff Period of Asset-1: 400 kV D/C Raipur – Wardha T/L along with FSC at Wardha under WRSS-II Set-A; Asset-2 765 kV S/C Seoni- Wardha T/L WRSS-II, Set A; Asset-3 (five Assets), Asset-I Korba - BALCO (Loc 179/2) 400 kV D/C transmission line – First ckt; Asset-II BALCO (179/2) – Vandana (176/0) 400 kV D/C transmission line – First ckt.; Asset-III Korba - Vandana (176/0) 400 kV D/C transmission line – Second ckt; Asset-IV BALCO (179/2) – Birsinghpur 400 kV D/C transmission line – First Ckt; Asset-V Vandana (176/0) – Birsinghpur 400 kV D/C transmission line – Second ckt and WRSS-II, Set D scheme of Western Region.

Date of Hearing : 13.6.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Company Ltd.(7 others)

Parties present : Shri Jasbir Singh, PGCIL
Shri S. S. Raju, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri M. M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Pankaj Sharma, PGCIL
Shri A.M. Pavgi, PGCIL

Record of Proceedings

The representative of the petitioner submitted that tariff for the 2009-14 tariff period for the instant assets was allowed vide orders dated 19.5.2014 in Petition No. 107/TT/2012 and 12.5.2015 in Petition No. 53/TT/2013. He submitted that a part of time over-run in case of the instant assets was disallowed by the Commission. It has filed an appeal before Hon'ble APTEL against the aforesaid orders and that the appeal is still pending and has requested the Commission to issue the order in the instant petition on the basis of the information available on record.

2. The Commission directed the petitioner to submit following details on affidavit by 20.6.2016 with an advance copy to the beneficiaries:-



- i. Auditor certificate with element wise capital expenditure for the purpose of tariff calculation and initial spares
 - ii. An undertaking mentioning the actual equity infused for the total capital cost as on COD is not less than 30% of the total cost submitted in the petition.
 - iii. Details of un-discharged liability.
 - iv. IDC and IEDC discharged from SCOD to COD and during the subsequent period.
3. The Commission directed the petitioner to file the information within the specified date, failing which the matter would be decided on the basis of the information already available on record.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

